

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 191 of 2015(SZ)  
With  
Original Application No. 178 of 2014(SZ)**

**S.P.Muthuraman**

...Applicant

**Vs**

**The Union of India,  
Rep. by the Secretary to Government,  
Ministry of Environment Forest  
and Climate Change, ,  
New Delhi - 110003 & others.**

... Respondents

**WITH**

**T. Rajamanickam,  
Tiruneveli.**

... Applicant(s)

**Vs**

**The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Tirunelveli and Ors.**

... Respondent(s)

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**Filed by  
Thiru. C. Kasirajan,  
Advocate, Chennai.**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHHERN BENCH, CNENNAI.**

**Original Application No. 191 of 2015 (SZ)  
With  
Original Application No. 178 of 2014 (SZ)**

S.P.Muthuraman,  
S/o. S.Ponnusamy,  
No.204, Railway Feeder Road,  
Sankar Nagar Post – 627 357,  
Tirunelveli District.

...Applicant

**Vs**

The Union of India  
Rep. by the Secretary to Government,  
Ministry of environment, Forest & Climate Change  
Government of India,  
Indira Paryavaran Bhavan,  
Jorbagh Road, Aliganj,  
New Delhi – 110 003 & 7 others.

...Respondents

**WITH**

T. Rajamanickam,  
Tiruneveli.

... Applicant(s)

**Vs**

The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Tirunelveli and Ors.

... Respondent(s)

**STATUS REPORT FILED ON BEHALF OF THE RESPONDENTS  
TAMIL NADU POLLUTION CONTROL BOARD.**

I, S. Ragupathi, S/o. Thiru.R.Sanganan, Hindu, aged about 56 years, having my office at No. 76, Mount Salai, Guindy, Chennai – 600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Status Report on behalf of the Respondents TNPC Board and as such I am well acquainted with the facts of the case as per records.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
76, MOUNT SALAI, GUINDY.

2. It is respectfully submitted that, the Hon'ble NGT(SZ) has passed order dated 03.12.2020 among other things inter alia that :

“The Pollution Control Board is also expected to monitor the situation on the basis of the Joint Committee report and come with a further status report and action taken report if, there is any violation found in respect of the Solid Waste Management Rules, 2016 and Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 against the persons who are responsible for the same. They are also expected to consider the question as to whether the directions issued by the Principal Bench of National Green Tribunal in O.A. No. 606 of 2018 are being complied with by the local body and if not, what is the action taken by them in order to execute the directions of the Principal Bench in this regard.

3. It is respectfully submitted that, in pursuance to the said NGT(SZ) order, the present status of the compliance of recommendations incorporated in the joint committee report as furnished by the stake holders department is as follows:

S. No	Joint Committee Recommendation	Status of compliance
1	The Tirunelveli Municipal Corporation has submitted action plan for temporary treatment of sewage is 0.26 MLD only, whereas estimated generation is 58 MLD. So the corporation shall submit modified action plan for the identified gap for temporary treatment of untreated sewage discharge until providing full-fledged treatment system.	The temporary action plan for the treatment of 0.26 MLD is only for the treatment of sewage presently discharged into River Thamirabarani.  The Corporation has not furnished the temporary action plan for the treatment of sewage let out into Kodagan channel, Palayamkal channel & Tirunelveli channel.

  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD

2	<p>The Tirunelveli Municipal Corporation has submitted the action plan for commission of STP by 2022 based on the present sewage generation, so corporation shall submit modified action plan with projection of sewage generation (projection may be made based on population, urban development etc.).</p>	<p>The Corporation is operating a STP of capacity 24.2 MLD adopting the Waste Stabilization Pond (WSP) treatment.</p> <p>The sewage collected from Phase-I existing UGSS scheme is 10 MLD is presently being treated in the 24.2 MLD STP in operation adopting the Waste Stabilization Pond (WSP) treatment.</p> <p>It is informed that the sewage collected from existing Phase-I UGSS scheme and proposed phase-II UGSS scheme is 24 MLD which is proposed to be treated in the above said 24.2 MLD WSP treatment by modifying into SBR treatment modules of 12 MLD capacities (2 Nos).to meet the CPCB norms.</p> <p>It is informed that the sewage proposed to be collected from Phase-III UGSS Scheme will be 34 MLD by adopting SBR treatment in phased manner by providing 10 MLD,10 MLD &amp; 14 MLD.</p>
3	<p>The Tirunelveli Municipal Corporation shall expedite the UGSS Phase-II and III and to ensure that the time schedule for completion Phase-II (25.01.2022) and Phase-III (22.07.2022) to be adhered to.</p>	<p>The Tirunelveli Corporation has informed the following:</p> <p>The UGSS Scheme Phase-II is under execution at a cost of Rs. 291.81 crores by L&amp;T Constructions commenced on 26/07/2018 and expected to be completed by 25/01/2022 and around 55% work has been completed.</p> <p>The UGSS Scheme Phase-III is under execution at a cost of Rs. 421.54 crores by Simplex Infrastructure Limited</p>

		commenced on 23/01/2019 and expected to be completed by 22/07/2022 and around 15.1 % work has been completed.
4	The Tirunelveli Municipal Corporation shall monitor the septic tank cleaning process carried out in the Corporation area and only dedicated septic tank cleaning vehicles to be utilised with GPS tracking mechanism to ensure that the same is not disposed into any water bodies and may be disposed in the existing waste stabilization pond after conducting necessary studies	<p>It is informed by the Tirunelveli Corporation that all septic tank cleaners are registered with Tirunelveli Corporation.</p> <p>The Tirunelveli Corporation has to fit the septic tank cleaning vehicles registered with Corporation with GPS tracking arrangement to ensure that the collected sewage is taken to the existing WSP treatment plant in operation until UGSS Scheme is completed.</p>
5	The Tirunelveli Municipal Corporation shall explore the possibility of providing a full-fledged STP with ultra-filtration system for the total capacity of sewage collected from the existing underground sewerage system presently treated in the WSP and from the proposed UGSS phase II & III under implementation.	<p>The unit has proposed to revamp the existing 24.2 MLD WSP treatment with SBR treatment to meet CPCB norms.</p> <p>Accordingly the Corporation has proposed to revamp the existing 24.2 MLD WSP treatment units and modified into by providing 12 MLD SBR (2 Nos) to treat the sewage generated from existing UGSS Phase-I and proposed UGSS Scheme Phase-II.</p> <p>Also the Corporation has also proposed to provide 34 MLD capacities STP with SBR treatment by providing 10 MLD, 10 MLD &amp; 14 MLD capacity STPs to treat the sewage generated from proposed UGSS Phase-III.</p>

  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 No.76, MOUNT SALAI, GUINDY,  
 CHENNAI-600 032.

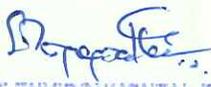
6	The Tirunelveli Municipal Corporation shall utilise the treated sewage for further beneficial use and a proposal shall be prepared and to be implemented.	The Tirunelveli is yet to furnish suitable proposal in this regard.
7	Since DEWAT system is a temporary arrangement for treating wastewater until full fledged STP being provided by Tirunelveli Corporation. The objective is to reduce the load to river until providing full- fledged treatment and hence study by reputed institute is not required. However, treatment technology proposed by other Municipality/Town Panchayats shall be studied by reputed institute, since it is permanent treatment technology going to be adopted.	The Tirunelveli Corporation has proposed 10 DEWATS treatment units to treat the sewage joins with River Thamirabarani at 8 locations. Presently 6 Nos DEWATS treatment informed to be completed and put into operation. Remaining 4 DEWATS treatment in remaining 4 locations in progress.  The Municipality/Town Panchayat have been addressed to get the design of the treatment units vetted by reputed institute and to furnish the report.
8	Expedite to complete plantation proposed in DEWAT treatment system, so that further pollution load will be reduced before discharge to river.	To be complied with.
9	The temporary insitu treatment systems proposed by Tirunelveli Corporation for the treatment of sewage directly let into river Thamirabarani is located in the river bed within the river boundary and in flood plain zone. The activity will be affected during heavy floods.	Yes, the insitu treatment is located such that it will be affected during floods.
10	The Tirunelveli Municipal Corporation shall expedite the action in providing dhobikana arrangements with ETP for the treatment of trade effluent generated to satisfy the disposal standards prescribed by the Board and there by avoid washing of clothes by washer man	The Tirunelveli Municipal Corporation has informed tender has been fixed on 27/01/2021 at a cost of 4.2 crores to provide dhobikana arrangements with ETP for treatment of effluent.

	in River Thamirabarani. The treatment system shall be provided after assessment of effluent generation.	
11	Vickramasingapuram and Ambasamudram Municipalities has submitted action plan without assessing the quantum of sewage generation. Both municipalities shall submit modified action plan after assessing the quantum of generation	The details to be furnished
12	The Local bodies shall expedite the completion of Faecal Sludge Treatment Plant (FSTP) and the treatment system proposed for grey water treatment to avoid contamination of River Water flowing in the irrigational channel.	<p><b><u>The status of the completion of FSTP for the treatment of sewage.</u></b></p> <ul style="list-style-type: none"> <li>• VK Puram Municipality – Proposed to be completed by 15/12/2021.</li> <li>• Ambasamudram Municipality – Proposed to be completed by 15/02/2021.</li> </ul> <p><b>The status of providing insitu treatment for the treatment of grey water by Local Bodies.</b></p> <ul style="list-style-type: none"> <li>• <u>VK Puram Municipality:</u> DPR preparation is carried out by TWIC, Chennai and informed to be completed in one year from the date of work order.</li> <li>• <u>Ambasamudram Municipality</u> DPR preparation is carried out by TWIC, Chennai and informed to be completed in one year from the date of work order.</li> <li>• <u>8 Town panchayats</u> (Kallidaikurichi, Veeravanallur, Mukkudal, Cheranmahadevi, Pathamadai, Gopalamudram, Melasevel, Naranammal puram)</li> </ul> <p>DPR under preparation by TWIC. Work yet to be started.</p>

13	The Local bodies shall provide warning sign board at all accessible locations to River Thamirabarani which should carry the fine to be paid by the offender who carries washing of vehicles and also seizure of such vehicles as per prevailing regulations	To be implemented by local bodies.
14	The District Administration shall continue to monitor the illegal sand mining in River Thamirabarani.	Being complied. The latest report is to be furnished on the action taken on illegal sand mining.

3.It is respectfully submitted that the stake holders department such as Tirunelveli Corporation, VK Puram Municipality, Ambasamudram Municipality, Kallidaikurichi TP, Veeravanallur TP, Mukkudal TP, Cheranmahadevi TP, Pathamadai TP, Gopalamudram TP, Melasevel TP, Naranammal Puram TP and AD, Mines, Tirunelveli were requested to furnish additional details vide DEE, TNPCB, Tirunelveli office letter dated 12/01/2020 the action taken on the compliance of the recommendations suggested by the Joint Committee formed in the matter of Hon'ble NGT O.A. No.191 of 2015.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 No.76, MOUNT SALAI, GUINDY,  
 CHENNAI-600 032.  
**BEFORE ME**

**VERIFICATION**

I, S. Ragupathi, S/o. Thiru.R.Sanganan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032 do hereby verify that the contents of above report are true to the best of my knowledge through records

Verified at Chennai on this            day of January, 2021.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

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POLLUTION CONTROL BOARD.**

**Advocate for Respondent No.TNPCB  
Thiru. C. Kasirajan.**

**Date:02.02.2021.**